

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

Nos. 6856 - 6860]

[Thursday, July 13, 2023/ Ashadha 22, 1945 (Saka)

No. 6856

Table Office

Process to submit notice as well as procedure to call the attention of the Minister to a matter of urgent public importance Under Rule 197

Hon'ble members are informed that **an e-portal has been put in place to facilitate the members of Lok Sabha to submit their notices online** to call the attention of the Minister to any matter of urgent public importance under rule 197 (Calling Attention). However, **the printed form is also available** in the Parliamentary Notice Office to submit the notice to call the attention of Minister. The following process to submit the notice as well as procedure to call the attention of Minister under Rule 197 will be followed: -

- (i) Notices may be submitted **preferably in the online mode;**
- (ii) No member shall give more than two notices for any one sitting;
- (iii) A notice signed by more than one member to call the attention of Minister shall be deemed to have been given by the first signatory only;
- (iv) Notices for a sitting received upto 1000 hours shall be deemed to have been received at 1000 hours on that day and a ballot shall be held to determine the relative priority of each such notice on the same subject. Notices received after 1000 hours shall be deemed to have been given for the next sitting;
- (v) Notices received during a week commencing from its first sitting till 1000 hours on the last day of the week on which the House sits, shall be valid for that week. Notices received after 1000 hours on the last day of the week on which the House sits, shall be valid for the following week;
- (vi) In case of five or less number of members giving notices on same subject that are admitted by the Speaker, their inter se priority shall be determined with reference to the date and time of receipt of Notices;
- (vii) All the notices which have not been taken up during the week for which they have been given, shall lapse at the end of the week unless the Speaker has admitted any of them for a subsequent sitting;

Provided that a notice referred for facts to a Minister shall not lapse till it is finally disposed of by the Speaker.

- (viii) **Notices of Urgent Public Importance under Calling Attention (Rule 197) shall be**

**Government Business expected to be taken up during the Twelfth Session
of Seventeenth Lok Sabha, 2023**

The Government have sent the following Tentative List of Government Legislative Business expected to be taken up during the Twelfth Session of Seventeenth Lok Sabha:—

LEGISLATIVE BUSINESS

‘A’ Bills introduced in Lok Sabha, referred to Joint Committees and their Reports presented (3)

S. No.	Title of the Bill	Present stage	Motions proposed to be moved
1	2	3	4
1.	The Biological Diversity (Amendment) Bill, 2022, as reported by Joint Committee.	Introduced in Lok Sabha on 16 December, 2021. The Report of the Joint Committee of the Houses was presented on 02 August, 2022.	Consideration and passing.
2.	The <i>Jan Vishwas</i> (Amendment of Provisions) Bill, 2023, as reported by Joint Committee.	Introduced in Lok Sabha on 22 December, 2022. The Report of the Joint Committee of the Houses was presented on 20 March, 2023.	Consideration and passing.
3.	The Multi-State Cooperative Societies (Amendment) Bill, 2022, as reported by Joint Committee.	Introduced in Lok Sabha on 07 December, 2022. The Report of the Joint Committee of the Houses was presented on 15 March 2023.	Consideration and passing.

‘B’ Bill introduced in Lok Sabha, referred to Standing Committee and its Report presented (1)

1.	The DNA Technology (Use and Application) Regulation Bill, 2019.	Introduced in Lok Sabha on 08 July, 2019. The Report of the Standing Committee on Science and Technology, Environment, Forests and Climate Change was laid on the Table of Lok Sabha on 03 February, 2021.	Withdrawal
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‘C’ Bill introduced in Lok Sabha and not referred to Standing Committee (1)

1.	The Repealing and Amending Bill, 2022	Introduced in Lok Sabha on 19 December, 2022.	Consideration and passing.
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‘D’ Bill introduced in Lok Sabha and referred to Joint Committee (1)

1	2	3	4
1.	The Forest (Conservation) Amendment Bill, 2023	Introduced in Lok Sabha on 29 March, 2023. The Bill was referred to a Joint Committee of the Houses on 29 March 2023 with the instruction to report by the last day of the first week of the next Session.	Consideration and passing after the Report of the Joint Committee is presented to Lok Sabha.

‘E’ Bill introduced in Rajya Sabha, referred to Standing Committee and its report presented (1)

1.	The Mediation Bill, 2021	Introduced in Rajya Sabha on 20 December, 2021 The Report of the Standing Committee on Personnel, Public Grievances, Law and Justice was laid on the Table of Lok Sabha 21 July, 2022.	Consideration and passing after it is passed by Rajya Sabha and laid on the Table of Lok Sabha
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‘F’ New Bills (21)

S. No.	Title of the Bill	Purport	Motions proposed to be moved
1	2	3	4
1.	The Government of National Capital Territory of Delhi (Amendment) Bill, 2023 (To replace Ordinance)	The Bill is being brought as a result of the pronouncement of the order of Constitution Bench of the Hon’ble Supreme Court (dated 11 May 2023 in Civil Appeal No. 2357 of 2017) in which the Legislative and Executive power over “Services” shall vest with the GNCTD. The conclusions drawn in Constitution Bench pronouncement poses certain challenges to the smooth administration of GNCTD which need to be addressed through appropriate legal interventions.	Introduction, consideration and passing.
2.	The Postal Services Bill, 2023	To replace the Indian Post Office Act of 1898, which governs the functioning of post offices in the country. The purpose of this Bill is to stipulate fundamental matters on postal services, facilitates the development of the postal sector, protect the rights and interests of users, and promote the socio-economic development of the country through post offices.	Introduction, consideration and passing.
3.	The National Cooperative University Bill, 2023	To establish National Cooperative University.	Introduction, consideration and passing.
4.	The Digital Personal Data Protection Bill, 2023	The purpose of the Bill is to provide for the processing of digital personal data in a manner that recognizes both the right of individuals to protect	Introduction, consideration and passing.

		<p>their personal data and the need to process personal data for lawful purposes, and for matters connected therewith or incidental thereto.</p> <p>The Bill employs plain and simple language to facilitate ease of understanding. The Bill aims to establish the comprehensive legal framework governing digital personal data protection in India.</p>	
5.	The Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2023	The Bill is aimed at rationalizing the prohibited area and other amendments.	Introduction, consideration and passing.
6.	The International Monetary Fund and Bank Bill, 2023	To repeal International Monetary Fund and Bank Act, 1945 and to bring a new legislation in line with recent developments.	Introduction, consideration and passing.
7.	The Provisional Collection of Taxes Bill, 2023	As part of review of the repeal/amendments/re-enactment of all pre-constitution Central Acts, 'The Provisional Collection of Taxes Act, 1931' has been identified to be re-enacted. Therefore, 'The Provisional Collection of Taxes, 1931', is being proposed to be repealed and in its place, it is proposed to introduce 'The Provisional Collection of Taxes Bill, 2023', to make it adaptable with the contemporary Legislations.	Introduction, consideration and passing.
8.	The National Dental Commission Bill, 2023	The Bill seeks for setting up a National Dental Commission and to repeal the Dentists Act, 1948.	Introduction, consideration and passing.
9.	The National Nursing and Midwifery Commission Bill, 2023	The Bill seeks for setting up a National Nursing and Midwifery Commission (NNMC) and to repeal the Indian Nursing Council Act, 1947.	Introduction, consideration and passing.
10.	The Drugs, Medical Devices and Cosmetics Bill, 2023	<p>The Bill seeks to:-</p> <p>(i) regulate the import, manufacture, distribution and sale of drugs, medical devices and cosmetics; and</p> <p>(ii) ensure their quality, safety, efficacy, performance and clinical trial of new drugs and clinical investigation of investigational medical devices and clinical performance evaluation of new <i>in vitro</i> diagnostic medical device including AUSSH drugs, medical devices and cosmetics with the objective of highest possible regulatory standards and a transparent regulatory regime and to repeal the Drugs and</p>	Introduction, consideration and passing.

		Cosmetics Act, 1940.	
11.	The Registration of Births and Deaths (Amendment) Bill, 2023	The Bill seeks to accommodate progressive changes in the society during the last five decades, making registration process people friendly and to update other databases at national and state level using database of registered births and deaths.	Introduction, consideration and passing.
12.	The Jammu and Kashmir Reservation (Amendment) Bill, 2023	The Bill seeks to change the nomenclature of 'weak and under-privileged classes (social castes)' provided in Jammu and Kashmir Reservation Act, 2004 and the Rules of 2005 to 'Other Backward Classes' as recommended by the Jammu and Kashmir Socially Educationally Backward Classes Commission (SEBCC) set by Govt. of Union Territory of Jammu & Kashmir.	Introduction, consideration and passing.
13.	The Cinematograph (Amendment) Bill, 2023	The Bill seeks to make the process of sanctioning of films for exhibition more effective and in tune with the changed times by including enabling provisions in the Act to check film piracy, introduce age-based categories of certification and remove redundant provisions in the existing Act.	Introduction, consideration and passing.
14.	The Press and Registration of Periodicals Bill, 2023	The Bill seeks to provide for press, registration of periodicals and for matters connected therewith or incidental thereto.	Introduction, consideration and passing.
15.	The Advocates (Amendment) Bill, 2023	The Bill seeks to repeal the Legal Practitioners Act, 1879, by incorporating provisions of Section 36 of the Legal Practitioners Act 1879 in the Advocates Act, 1961.	Introduction, consideration and passing.
16.	The Mines and Mineral (Development and Regulation) Amendment Bill, 2023	The Bill seeks to amend the Mines and Mineral (Development and Regulation) Act, 1957 for introducing Exploration Licence and to delist some minerals from list of atomic minerals.	Introduction, consideration and passing.
17.	The Railways (Amendment) Bill, 2023	The Bill seeks to repeal the Indian Railway Board Act, 1905 by incorporating its provision into The Railways Act, 1989.	Introduction, consideration and passing.
18.	The National Research Foundation Bill, 2023	The Bill seeks to establish the National Research Foundation and Repeal of SERB (Science and Engineering Research Board) Act, 2008.	Introduction, consideration and passing.
19.	The Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2023	The Bill seeks to include the Valmiki community as a synonym of Chura, Bhangi, Balmiki, Mehtar at Sl. No. 5 in the list of Scheduled Castes of Jammu and Kashmir.	Introduction, consideration and passing.

20.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 2023	The Bill seeks to include the Mahra, Mahara community as a synonyms of Mahar, Mehra, Mehar at Sl. No. 33 in the list of Scheduled Castes of Chhattisgarh..	Introduction, consideration and passing.
21.	The Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2023	The Bill seeks for revision of list of Scheduled Tribes of Jammu and Kashmir.	Introduction, consideration and passing.

No. 6860

Parliament Security Service

Regulation of Vehicular Entry in Parliament House Complex

Members are informed that the Iron Gate No.1, Building Gates No.1, 2 and 12 in Parliament House will remain closed during inter-session period for execution of work by CPWD between existing Parliament and New Parliament Building. Accordingly, the entry/exit of vehicles of Hon'ble Members and official vehicles will be regulated in PH Complex through Talkatora Road-I (Gurudwara Rakabganj Side) and Talkatora Road-II, PH (Transport Bhawan Side) during this period.

The Building Gate No.4, PH will remain available for members for entry to Parliament House Building.

Kind co-operation of Hon'ble Members is solicited.

UTPAL KUMAR SINGH
Secretary General